

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

22. COMP.APPL/ 405/2022, COMP.APPL/ 1167/2020
in CP/1288(MB)/2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 25.04.2024

NAME OF THE PARTIES:

Akshay Rahalkar

Vs

West Coast Rasayan International Private Limited

SECTION: 59, 241(1), 242(4) OF THE COMPANIES ACT, 2013. Rule 11 of NCLT Rules,
2016

ORDER

1. None present on behalf of the Petitioner. Mr. Kunal Kanungo, Ld. Counsel for the R4 – R7 present.
2. List this matter on 27.06.2024.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)